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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.89 of 1996.

Between

P.Abdul salam

Dated: 12.3.1996.

... Applicant

And

1. Post Master General, Kurnool Region, Kurnool.

2. Superintendent of Post Offices, Cuddapah, Cuddapah Dist.

... Respondents

Counsel for the Applicant : Sri. B.H.Ravi

Counsel for the Respondents : Sri. K.Ramloo, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

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O.A.No.89/96

Date of Order: 12.3.96

J U D G E M E N T

X As per Hon(ble Shri R.Rangarajan, Member(Admn.) X

* * *

The applicant in this OA is the son of late Shri P.Ismail who died while working as a Group 'D' employee under R2 on 14.7.91. The applicant applied for compassionate ground appointment initially for Group 'D'. R2 was informed by R1 that the name of the applicant has been considered for the post of Group 'D' and his name has been registered ~~for~~ that post. He will be appointed at the appropriate time as and when vacancies arise in the eligible cadre in the quota of compassionate ground appointment in a particular Division. But subsequently fearing that the posts of Group 'D' may be abolished ~~as~~ he wanted to posted as Postman. But it is stated by him that no reply has been received by him so far. Hence he filed this application praying for a direction to the respondents to give effect to the proceedings pertaining to his compassionate ground appointment in relaxation of recruitment rules in terms of letter No.B2/Relax-Rect./PAS dated 8.9.92 and provide him a job under the category of compassionate ground appointment to the post of Postman or to any Group 'D' post forthwith.

2. Though ~~the~~ ^{no} reply has ~~been~~ filed ^{been} Sri V.Rajeswara Rao, on behalf of Sri K.Ramulu, learned standing counsel for the respondents produced before me the draft reply statement ~~filed~~ by the respondents. It is seen from the above draft that the applicant has been enlisted for the post of Postman and he is at serial No.5 in the waiting list for appointment to the post of Postman. The learned counsel further submitted ~~the~~ ^{standing} ^{Postman} that he will be posted as and when his turn arises in the list.

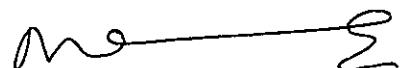
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3. In view of the above submission of the learned standing counsel there is no need to further go into this question of compassionate ground appointment as the respondents ~~have already acceded~~ themselves ~~has exceeded~~ to the request of the applicant for posting him as a Postman and he is also kept in the waiting list at S.No.5. In view of the above, the only direction that can be given is that the applicant should be posted as Postman as and when his turn comes.

4. With the above direction the OA is disposed of at the admission stage itself. No costs.

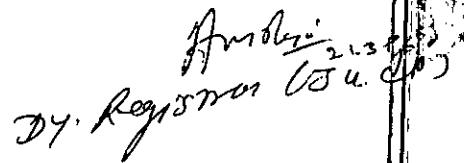


(R.RANGARAJAN)
Member (Admn.)

Dated; 12th March, 1996

(Dictated in Open Court)

sd


D.Y. Registrar (S. U. C.)
Anubhav 21.3.1996

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Copy to:-

1. Post Master General, Kurnool Region, Kurnool.
2. Superintendent of Post Offices, Cuddapah, Cuddapah Dist.
3. One copy to Sri. B.H.Ravi, advocate, CAT, Hyd.
4. One copy to Sri. K.Ramloo, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

3/4/96
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DA 89/96
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Ranganathan
HON'BLE SHRI A.O. GORTHI: MEMBER(A)

HON'BLE SHRI

DATED: 12/3/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

O.A. NO.

IN
89/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

No Spare Copy

